

Justice Wanchoo that it was not proper on his part to have recommended the scrapping of Prohibition in the new Andhra State as Prohibition was one of the Directive Principles of State policy as per article 47 of the Constitution?

Shri Datar: Government do not accept this view at all. Government do not consider that there is anything wrong in making certain recommendations, because Mr. Justice Wanchoo had been asked to give his opinion regarding a number of matters including the finances of the future State.*

Shri Dabhi: May I know, Sir, whether Government would be pleased to place on the Table of the House the instructions regarding the conduct of public servants?

Shri Datar: The Government Servants' Conduct Rules are published. If necessary, I shall place a copy on the Table of the House.

Shri A. M. Thomas: When any Government servant or Government servants are constituted into a Committee or Commission, are they debarred from making recommendations against the policy of Government as such?

Shri Datar: It depends upon the particular question which they are called upon to investigate, and if that matter is relevant, then they are entitled to make recommendations.

"FAIREY FIREFLY"

*1120. **Shri G. S. Singh:** (a) Will the Minister of Defence be pleased to state whether it is a fact that Government propose to purchase Fairey Firefly aircraft for the Indian Navy?

(b) If so, for what specific purpose are these being purchased?

(c) Is there no aircraft in India which will be able to carry out this purpose?

(d) Is it a fact that the manufacturers are contemplating ceasing production of this type of aircraft?

(e) If so, what will be the future position with regard to spare parts?

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The Deputy Minister of Defence (Shri Satish Chandra): (a) Yes.

(b) For use in the Target Towing role in the anti-aircraft gunnery training of the Indian Naval Flotilla and the air-to-air firing training of Indian Naval aircrew.

(c) No, Sir.

(d) Production has ceased on this particular mark of Firefly aircraft, but it is in current use in the Royal Navy, and in Holland, Sweden and Denmark. Later marks of the Firefly are in use in the first line Squadrons of the Navies of the United Kingdom, Australia, and Holland. We have no information that the production of these later marks of aircraft is to be terminated.

(e) No difficulty is anticipated in the acquisition of spares common to all marks of this type of aircraft. Where this is not the case, it is proposed initially to purchase sufficient stocks to cover the operational life of the aircraft.

Shri G. S. Singh: May I know, Sir, whether the experts in the Indian Air Force were consulted before this order was placed, and what was their recommendation?

Shri Satish Chandra: There was the fullest consultation with the Indian Air Force about this matter.

Shri G. S. Singh: What was their recommendation?

Shri Satish Chandra: The Navy laid down some specific requirements, and the Air Force considered that their existing aircraft were not suitable for the role which was demanded by the Navy, for example, Target Towing, and therefore, after full consultation, it is proposed to order these aircraft.

Shri G. S. Singh: Is it not a fact that the Indian Air Force carry out similar target towing duties for the Army? Could they not take over these duties for the Navy as well?

Shri Satish Chandra: They have been doing it with Dakotas and Tempests, but the distance of the target

from the plane is usually 1,200 to 2,000 ft. In this case the Navy has specified a distance of 6,000 ft. from the target to the plane.

Shri G. S. Singh: Does the Minister wish to state or does he imply that the anti-aircraft gunners of the Army are more accurate than those of the Navy?

Mr. Deputy-Speaker: We are going into a discussion.

Shri Jaipal Singh: In view of the fact that vast sums could have been saved by Government if aircraft now grounded could be made air-worthy to fill the bill in this particular case, why have Government not attempted to make use of the Liberators and even our Vampires?

Shri Satish Chandra: The Liberator aircraft could be used for this purpose. But the hon. Member knows it is a heavy four-engined aircraft and the recurring cost and cost of maintenance will be very high as compared to the proposed aircraft.

FINANCE-COMMERCE POOL

*1121. **Shri K. P. Tripathi:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have reverted to the old practice of returning to the States those I.A.S./I.C.S. officers who have not been included in Finance-Commerce Pool after the expiry of the period of deputation at the Centre;

(b) the period of tenure of the posts of Secretary, Joint Secretary and Deputy Secretary;

(c) the number and designations of posts in which I.C.S. officers have been holding the same posts in Secretariat for more than five years on 1st August, 1953; and

(d) what is the tenure for the posts of the Principal, Indian Administrative Service Training School and the Establishment Officer?

The Deputy Minister of Home Affairs (Shri Datar): (a) In the cir-

cumstances which arose after the transfer of power, the Tenure System with regard to the Indian Administrative Service/Indian Civil Service officers had to be temporarily suspended. Steps are now being taken to restore it. The deficiencies of the State cadres have been made up by emergency recruitment. The officers so recruited will gradually acquire enough experience to release more officers for the Centre. The Indian Civil Administrative (Central Cadre) Scheme, which has been approved by Government provides for the constitution of two pools at the Centre in place of the old Finance Commerce Pool. When this Scheme is fully implemented, as it is expected to be shortly, it will again be possible strictly to enforce the Tenure System in respect of officers not appointed to such posts. In the meantime, the exchange of officers between the States and the Centre continues as regularly as circumstances permit.

(b) The periods of tenure as they prevailed formerly were as follows:—

Secretary—5 years with option to Central Government to extend for an other 5 years.

Joint Secretary—5 years.

Deputy Secretary—4 years.

(c) Secretaries—3.

Joint Secretaries—3.

Deputy Secretaries—1.

(d) (i) Principal, Indian Administrative Service Training School—3 years.

(ii) Establishment Officer—No period of tenure was fixed for this post.

Shri K. P. Tripathi: May I know, Sir, in how many cases these periods have been exceeded?

Shri Datar: In a few cases, and that is exactly what has been pointed out.

Shri K. P. Tripathi: How many?

Shri Datar: In all, about 10 or 11.

Shri K. P. Tripathi: May I know, Sir, whether it is a fact that the Gorwala Report and the Planning Commission report both recommended that